

जमीन न हो, उनका कांढकट 'गुह' से कम न हो।

सरदार ए० एस्० साहगल : क्या मंत्री महोदय यह बताएंगे कि एक्स-सर्विसमें को बसाने के लिए मध्य प्रदेश में बस्तर के इलाके में मध्य प्रदेश की सरकार की सलाह से एक नई कालोनी बसाने का प्रबन्ध फिक्सा जा रहा है ?

सरदार मजीठिया : सवाल तो पीटियाला के बारे में है मगर अगर मध्य प्रदेश सरकार वहां जमीन देने को तैयार हो तो इस पर भी विचार किया जा सकता है।

डा० लक्ष्मणराव : यह स्कीम इस वक्त फिस्ट स्ट्रज पर है और कब तक पूरी तरह से चालू हो जाएगी ?

सरदार मजीठिया : अभी तो जमीन इक्वायर की गई है और उम्मीद करते हैं कि बसाने का काम जल्दी शुरू हो जाएगा।

SCHEDULED CASTES AND SCHEDULED TRIBES

*564. Shri Deogam: Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 1448 on the 21st December, 1954 and state:

(a) the total amount actually sanctioned by the Central Government for the welfare schemes for the Scheduled Castes and Scheduled Tribes for the year 1954-55 to the Bihar State;

(b) the nature of the main schemes on which the amount is proposed to be spent; and

(c) the amount already spent on different schemes?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 53].

Shri Thimmalah: May I know what is the total amount of lapse during the years 1953-54 and 1954-55 and the reasons for the lapse?

Shri Datar: So far as the first part of the question is concerned I ask for notice. So far as the latter part is concerned, the year 1954-55 has yet to go.

STATES REORGANISATION COMMISSION

*566. Shri M. L. Agrawal: Will the Minister of Home Affairs be pleased to state:

(a) how far the work of the States Reorganisation Commission has progressed; and

(b) whether the Commission has submitted any interim report?

The Deputy Minister of Home Affairs (Shri Datar): (a) I would invite the attention of the hon. Member to the Statement I just laid on the Table of the House in reply to part (a) of the earlier question No. 561. [See Appendix III, annexure No. 52].

(b) No.

Shri M. L. Agrawal: Will the hon. Deputy Minister give an assurance that no action would be taken on the recommendations of the Commission without obtaining and giving due weight and consideration to the views thereon of this House and of the States concerned and affected by their recommendations?

Mr. Chairman: Will those recommendations be laid before the Parliament; that is what he wants to know.

Shri Datar: I can point out that no final action will be taken before the matter has been considered and resolved by the two Houses.

श्री बट्टोपाध्याय : क्या मैं जान सकता हूँ कि अब तक इस कमीशन पर कितने रूपए खर्च किए गए हैं ?

श्री दातार : यह जानने के लिए नोटिस चाहिए।

Shri T. B. Vittal Rao: When this Commission was appointed and this announcement was made, it was stated that they should submit the report by the end of 1955; but in the